

NATIONAL COMPANY LAW TRIBUNAL

KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP (C/ACT) /17 /KOB/2024
SECTION	SEC. 241,242 C/ACT.
NAME OF PARTIES	JOSEPH ANTONY ARACKAL V/S SAFECARE RUBBER PRODUCTS PVT LTD AND 6 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	HARI KUMAR G NAIR, NOEL SHAJU.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

23rd JULY 2024

O R D E R

CP (C/ACT) /17 /KOB/2024

Learned Counsel, Mr. Hari Kumar G Nair appears physically on behalf of the Petitioner. Learned Counsel, Mr. Sankar P Panickar takes notice on behalf of Respondent Nos. 1, 2, 4 & 5 through virtual mode. Learned Counsel, Mr. Krishnakumar takes notice on behalf of R3 through virtual mode. They are given one weeks' time to file their vakalathnama.

Registry is directed to issue notice to R6 & R7, returnable on 27.08.2024. In addition to above, the Petitioner is also directed to issue notice on R6 & R7 by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on R6 & R7 at least three days before the next date of hearing.

Respondents are directed to file reply affidavit if any, within a period of three weeks, after serving copy of the same on the other side.

In the facts and circumstances of the case, Respondents are directed to restore the position ante the board meeting dated 28.03.2024 till the issue is adjudicated by this court. List this matter for further consideration on **27.08.2024**.

Sd /-

RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)

Sd /-

T.KRISHNA VALLI
MEMBER (JUDICIAL)